

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
NEC ELECTROMECH (INDIA) PRIVATE LIMITED**

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Nec Electromech (India) Private Limited
2.	Date of incorporation of corporate debtor	06/10/2008
3.	Authority under which corporate debtor is incorporated/ registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74999MH2008PTC187282
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No-14, Shah Heritage Plot No. 9, Sector-42A, Nerul, Navi Mumbai, Maharashtra, India, 400706
6.	Date of closure of Insolvency Resolution Process	14.11.2024 (Order uploaded on 18.11.2024)
7.	Liquidation commencement date of corporate debtor	14.11.2024 (Order uploaded on 18.11.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rakesh Kumar Relan IBBI Regd. No: IBBI/IPA-001/IP-P-02009/2020-2021/13119
9.	Address and e-mail of the liquidator, as registered with the Board	2501, A Wing, Transcon Triumph, VLG Amboli, Hill Road, Andheri West Veera, Near Excel Industries, S No. 48 Oshiwara, Mumbai City, Maharashtra, 400053 rakeshkrelan@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi – 110001 liq.necelectromech@gmail.com
11.	Last date for submission of claims	18.12.2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the M/s Nec Electromech (India) Private Limited on 14.11.2024 (Order uploaded on 18.11.2024).

The stakeholders of M/s Nec Electromech (India) Private Limited are hereby called upon to submit their claims with proof on or before 18.12.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Mr. Rakesh Kumar Relan
Liquidator

IBBI/PA-001/IP-P-02009/2020-2021/13119
Authorization for Assignment valid till 30/06/2025

Date: 20.11.2024
Place: Mumbai